

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M.A. No. 582 of 2016

.....
New India Assurance Co. Ltd. Appellant
Versus
Achinta Paul & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Appellant : Mr. Alok Lal, Advocate.
For the Respondent Nos.1 & 2 : Mr. A.K. Sahani, Advocate.

.....
10/10.09.2021.

The mention slip has been filed by the learned counsel for the respondent nos. 1 & 2 for referring the matter before the National Lok Adalat, scheduled to be held on 11.09.2021.

Learned counsel for the appellant has objection as the amount of compensation is very high.

Considering such submission, let the matter be referred before the National Lok Adalat scheduled to be held on 11.09.2021.

The Member Secretary, JHALSA is directed to place this case before the National Lok Adalat.

Parties are directed to cooperate.

(Kailash Prasad Deo, J.)

Sunil/-